

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. 30/94

Friday, this the 7th day of January, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

A Subramania Bhat
Primary School Teacher,
J B School, Minicoy.

.. Applicant

(By Advocate Mr MR Rajendran Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.

2. The Director of Education,
Union Territory of Lakshadweep
Kavarathi.

.. Respondents

(Advocate Mr MVS Nampeethiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant made Annexure-I representation to the
respondent-1 on 27.1.92. So far no order has been passed.

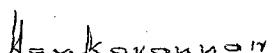
2. Learned Standing Counsel submits that the matter
will be examined, and decision taken in the matter.

3. We record the submission, and direct Respondent-1
to pass appropriate orders on Annexure-I, within six weeks
from to-day.

4. Application is disposed of. No costs.

Dated the 7th January, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

ORDER SHEET

ORIGINAL APPLICATION NO: 30 OF 1994

Applicant (s) A. SUBRAMANIA BHAT

Respondent (s) The Admin. of State of
UT of Lakshadweep Kavaratti & Amr.

Advocate for Applicant (s)

Advocate for Respondent (s)

Mr. MR. Rajendran Nair

Notes of the Registry

Date of Presentation : 21/12/93

Date of Registration : 6/1/94

Subject : Regulation of Availed
of Joining time & Payment
of Arrears.

Date of Posting : 7/1/94

Orders of the Tribunal

(15) Mr. MR. Rajendran Nair
Mr. MVS Nampoothiri

Heard. Order pronounced in Open Court.

PV Venkatakrishnan Chettur Sankaran Nair (J)
A.M V.C

7.1.94

(31) M.A. 469/94

Mr. MVS Nampoothiri
Mr. MR. Rajendran Nair

In the circumstances of the case we grant
two months' time from to-day for complying
with the directions in DA 30/94.

PV VENKATAKRISHNAN CHETTUR SANKARAN NAIR (J)
A.M V.C

31.3.94

Order dt. 31/3/94
Issued
P

ph